

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 10/TT/2019

- Subject** : Approval of transmission tariff of the inter-State transmission lines connecting two states for the APTRANSCO owned transmission lines/system as per the Central Electricity Regulatory Commission's order dated 5.9.2018 in Petition No. 07/Suo-Motu/2017 and order dated 21.6.2018 in Petition No. 237/TT/2016 for inclusion in POC Transmission charges in accordance with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014
- Date of Hearing** : 8.8.2019
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member
- Petitioner** : Transmission Corporation of Andhra Pradesh Ltd.
- Respondents** : Transmission Corporation of Telangana Ltd. and 4 others
- Parties present** : Shri S. Vallinayagam, Advocate, AP Transco
Ms. P. Jyostna Rani, AP Transco
Shri V. Venkateswarlu, AP Transco
Ms. Swapna Seshadri, Advocate, TCTL

Record of Proceedings

The learned counsel for Transmission Corporation of Telangana Ltd. (TCTL), Respondent No. 1, requested one week time to file reply in the matter.

2. The learned counsel for Transmission Corporation of Andhra Pradesh Ltd. sought two weeks' time to file rejoinder in the matter.

3. The Commission directed the petitioner to submit the following information, on affidavit by 2.9.2019 with an advance copy to the respondents:-

- (i) Audited capital cost of the Asset-VIII and Asset-IX.



- (ii) The year wise discharge statement of IDC and IEDC.
- (iii) Repayment of loan statement.
- (iv) Form 9C (for weighted average rate of interest on loan).
- (v) Actual debt equity for the funding of the Asset-VIII and Asset-IX.

3. The Commission directed the respondents to file their reply by 9.9.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 20.9.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(V. Sreenivas)
Dy. Chief (Law)

